

[To be published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No.128 / 2009-Customs (N.T.)**

New Delhi, dated the 28<sup>th</sup> August, 2009  
6 Bhadrapada, 1931 Saka

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Custom House, Near Balaji Temple, Kandla - 370210 to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs (Import), Air Cargo Complex, Sahar, Andheri (E), Mumbai - 400009 for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Gujrat Narmada Valley Fertilizer Company Limited, P.O. Narmada Nagar, Bharuch issued vide, F.No. DRI/AZU/INV-31/2008, dated the 19<sup>th</sup> January, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Ahmedabad.

[F.No. 437/36/2009-Cus.IV]

(Navraj Goyal)  
Under Secretary to the Government of India